

Petition(s) for Special Leave to Appeal (C) No(s). 11697/2019

(Arising out of impugned final judgment and order dated 01-03-2019
in FMA No. 1298/2017 passed by the High Court At Calcutta)

B.B.M ENTERPRISES Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ANR. Respondent(s)

IA No. 21993/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES, IA No. 79347/2019 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 95340/2019 -
PERMISSION TO REPLACE THE PAGE
WITH

SLP(C) No. 11775/2019 (XVI)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
76243/2019 & FOR PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES ON IA 23554/2020)

Date : 30-07-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Saurav Agarwal, Adv.
Mr. Priyankar Saha, Adv.
Mr. Sarad Kumar Singhanian, AOR
Mr. Anshuman Chowdhury, Adv.
Ms. Rashmi Singhanian, Adv.

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.
Ms. Madhumita Bhattacharjee, AOR
Ms. Srija Choudhury, Adv.
Mr. Saifuddin Shams, Adv.
Mohd. Shakeib Naru, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeals are disposed of in terms of the signed reportable
judgment.

Pending applications also stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)